

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

DATE OF ORDER : 20.11.2001

CP 64/2000  
(OA 171/97)

Uma Dutt Gupta son of Shri Sree Ramji, resident of P-195, Janta Colony, Jaipur.

....Petitioner

VERSUS

1. Shri P.G. Mankad, Secretary to the Government of India, Ministry of Finance, Department of Income Tax, New Delhi.
2. Shri Kanwar Jeet Singh, Chief commissioner of Income Tax, Department of Income tax, Aaykar Bhawan, Near Statue Circle, Jaipur.
3. Shri Motilal, Administrative Officer cum Drawing & Disbursing Officer, Office of the Director of Income Tax, Aaykar Bhawan, near Statue Circle, Jaipur.
4. Shri R.M. Gupta, Accounts Officer, Zonal Accounts Office, Central Board of Direct Taxes, Aaykar Bhawan, Near Statue Circle, Jaipur.

....Respondents

Petitioner present in person.  
None present for the respondents.

CORAM

Hon'ble Mr. S.K. Agarwal, Member (Judicial)  
Hon'ble Mr. A.P. Nagrath, Member (Administrative)

ORDER

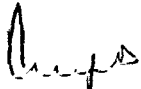
PER HON'BLE MR. S.K. AGARWAL, MEMBER (JUDICIAL)


In this Contempt Petition, petitioner has prayed to initiate contempt proceedings against the alleged contemners.

.....2/-

2. Reply was filed. In the reply, it is specifically stated that on 10.8.2001, Hon'ble High Court at Jaipur after hearing both the parties admitted the writ petition and passed stay order to the effect that refund as ordered by the Central Administrative Tribunal vide order dated 3.5.2000 shall stand stayed with a condition in case the Writ Petition is dismissed, <sup>(respondents before us)</sup> the petitioner shall refund the same with interest @ 12% per annum.

3. In view of the order passed by Hon'ble High Court, this Contempt Petition does not survive and <sup>is</sup> consigned to record.

  
(A.P. NAGRATH)  
MEMBER (A)

  
(S.K. AGARWAL)  
MEMBER (J)

AHQ